

ITEM NO.27

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22549/2014

(Arising out of impugned final judgment and order dated 16.05.2014 in C.M.W.P. Noo. 15260/2014 passed by the High Court of Judicature of Allahabad)

Sarveshwari Samooh

Petitioner(s)

VERSUS

Board of Revenue & Ors.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 01/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. T. Srinivasa Murthy, Adv.
Mr. Senthil Jagadeesan, Adv.

For Respondent(s) Mr. Raju Ramchandran, Sr. Adv.
Mr. W.H.Khan, Sr. Adv.
Mr. Sridhar Potaraju, Adv.
Mr. Arjun Singh, Adv.
Mr. Mukunda Rao Angara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within four weeks.

Mr. Sridhar Potaraju, learned counsel accepts notice on behalf of respondent.

Respondent is allowed four weeks' time to file counter affidavit.

Rejoinder Affidavit, if any, be filed within two weeks thereafter.

In the meantime, the parties shall maintain status quo with regard to the possession of the land in question.

(Rajni Mukhi)
Sr. P.A.

(Usha Sharma)
Court Master

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COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22549/2014

(Arising out of impugned final judgment and order dated 04.01.2014 in appeal From Order No. 592 of 2001 with Appeal from Order No. 166/2004 passed by the High Court of Uttarakhand at Nainital)

STATE OF U.P. THROUGH COLLECTOR,
DEHRADUN & ANR. ETC.

Petitioner(s)

VERSUS

M/S. SIKAND CONSTRUCTION (PROJECT) CO.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

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